

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 111

CA Nos. 70/2024, 78/2024,94/2024
and
CP No. 9/Chd/Pb/2024

IN THE MATTER OF:

Satwant Singh

...Petitioner

Vs.

Pure Drink Ltd. & Ors.

...Respondents

Under Section: 241 &242, CA, 2013 and R 11 NCLT

Order delivered on 13.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Anand Chhibbar, Senior Advocate
and applicant in CA 78/2024 Mr. Vaibhav Sahni, Advocate
And Respondent in CA 70/2024 Ms. Swati Vashisth, PCA
Mr. Arsh Singh, Advocate
Mr. Utkarsh Khatana, Advocate
Ms. Radhika, Advocate

For the Respondent No.1: Mr. Aashish Chopra, Senior Advocate
And applicant in CA 70/2024 Ms. Nitika Sharma, Advocate
And Respondent in CA 78/2024

For the Respondent Nos.: Ms. Rupa Pathania, Advocate
2 to 4

For the Respondent No. 5: Mr. Tarang Gupta, Advocate

For Respondent Nos.: Mr. Amit Agrawal, Advocate
6, 11, 18 & 19

For the Respondent No. 16: Mr. Sushant Karir, Advocate

ORDER

Short reply of Respondent No. 2 has been filed by Ms. Rupa Pathania vide Diary No. 00697/9 dated 10.05.2024. The same is taken on record.

Order dated 29.04.2024 passed by Hon'ble NCLAT has been placed on record vide which it is ordered that the arguments on the maintainability and interim relief will be heard by NCLT preferably within three weeks. List on 16.05.2024 in the supplementary list.

Sd/-

**(L. N. GUPTA)
MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)
MEMBER (J)**